

The 20th April 1960

No.LJL.66/59.—The following Act of the Assam Legislative Assembly which received the assent of the Governor, is hereby published for general information.

(Received the assent of the Governor on the 15th April 1960)

ASSAM ACT No.XIV OF 1960

**THE ASSAM AUTONOMOUS DISTRICTS
ADMINISTRATION OF JUSTICE
ACT, 1960**

(As passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 20th April 1960]

An

Act

*to provide for the appointment of Additional Deputy
Commissioner for administration of justice in the
autonomous districts.*

Preamble

WHEREAS it is expedient to provide for the appointment of Additional Deputy Commissioner for administration of justice in the autonomous districts ;

It is hereby enacted in the Eleventh Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Autonomous Districts Administration of Justice Act, 1960.

(2) It shall extend to the autonomous districts of Assam.

(3) It shall come into force at once.

Appointment
of Additional
Deputy
Commissioner.

2. (1) Notwithstanding anything contained in the rules for Administration of Justice and Police in the autonomous districts as adapted and modified by the Assam Autonomous Districts (Administration of Justice) Regulation, 1952 and as in force for the time being or in any other law in force, the State Government may, when it thinks fit, appoint an Additional Deputy Commissioner for an autonomous district either generally, or for the trial of a particular case, or particular cases, Civil or Criminal, and may direct that such Additional Deputy Commissioner shall, for the general or special purpose aforesaid, exercise all or any of the powers of the Deputy Commissioner.

(2) An Additional Deputy Commissioner, if and when appointed for the United District of Mikir and North Cachar Hills and when so directed by the State Government, shall also exercise the powers mentioned in sub-section (1) in the tribal areas of the North Cachar Hills specified in Part 'A' of the table appended to the Sixth Schedule to the Constitution.

B. C. BARUA,
Secy. to the Govt. of Assam, Law Deptt.